



2026:DHC:8770



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010255482019

+ OMP (ENF.) (COMM.) 96/2019, CCP(O) 21/2022,
EX.APPL.(OS) 1001/2019, EX.APPL.(OS) 1002/2019,
EX.APPL.(OS) 270/2020, EX.APPL.(OS) 537/2020,
EX.APPL.(OS) 540/2020, EX.APPL.(OS) 1382/2021,
EX.APPL.(OS) 1384/2021, EX.APPL.(OS) 354/2022,
EX.APPL.(OS) 3016/2022, EX.APPL.(OS) 3508/2022 &
EX.APPL.(OS) 146/2023

RAVINDER RAINADecree Holder
Through: Mr. Samar Singh Kachwaha,
Mr. Gaurav Vashisth and Ms.
Kavita Vinayak, Advs.

versus

ASTONFIELD RENEWABLES PVT. LTD. & ANR.
.....Judgement Debtors
Through: Mr. Atul Chitale, Sr. Adv. with
Ms. Koninica Bose and Mrs.
Suchitra Atul Chitale, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **05.10.2026**

1. At the outset, learned Counsel appearing on behalf of the Decree Holder seeks leave to withdraw the present petition as he submits that the matter has already been settled between the parties.
2. Accordingly, the present petition is dismissed as withdrawn with the aforesaid stipulation.
3. Needless to state that both the parties shall abide by the terms of the settlement arrived at.

OM PRAKASH SHUKLA, J

OCTOBER 5, 2026/gunn